

[श्री राम सेवक]

वितरण नियन्त्रण (संशोधन), आदेश, 1970, जो दिनांक 4 अप्रैल, 1970 के भारत के राजपत्र में अधिसूचना संख्या एस० ओ० 1219 में प्रकाशित हुआ था सभा-पटल पर रखता हूँ।

[Placed in Library. See No. LT-3418/70]

12-49 hrs.

**BUSINESS ADVISORY COMMITTEE
FORTY-NINTH REPORT**

SHRI PARTHASARATHY (Rajampet):
I beg to move :

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 5th May, 1970."

MR. SPEAKER : The question is :

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 5th May, 1970."

The motion was adopted.

12.50 hrs.

**FINANCE BILL, 1970—(contd.)
Clause 3—Contd.**

MR. SPEAKER : We shall now take up the Finance Bill and at 4.30 all the clauses will be put to vote according to the allotment of time. All the remaining clauses will be guillotined at that time.

श्री हरदयाल देवगुण (पूर्व दिल्ली): अध्यक्ष महोदय, सरकार ने दिल्ली में देसी गेहूँ की कीमत बढ़ा दी है। (व्यवधान) 6 रुपए क्विंटल के हिसाब से गेहूँ की कीमत बढ़ा दी गई है, यह गरीब लोगों पर बहुत बड़ा आघात है... (व्यवधान)

अध्यक्ष महोदय : आप के पास क्वेश्चन आबर है, उस को भी डिबेट में बदला हुआ है, बड़ी मुश्किल से पांच छः होतें हैं। उस के बाद शार्ट नोटिस होता है। फिर कालिंग अटेंशन होता है जो कुछ साल पहले बिल्कुल नहीं होता था। इस के बाद भी आप को तसल्ली नहीं होती है तो फिर तो बढ़ी मुश्किल है।

श्री कंवर लाल गुप्त (दिल्ली सदर): नहीं, अध्यक्ष महोदय, यह बड़ा महत्त्वपूर्ण है। आखिर कुछ जस्टिस तो होनी चाहिए (व्यवधान)।

SHRI CHENGALRAYA NAIDU (Chittoor): I am talking about the business of the House. My discussion was postponed during the last session. This session is also coming to an end and I waited for such a long time.

MR. SPEAKER : The representatives of various parties assemble at the Business Advisory Committee and decide upon allotment of time and there should be no discussion of it in the House.

There were 10 or 15 pending motions and they all came up and were considered in the Committee.

These are the amendments to clause 3 which were moved yesterday: Nos. 1, 2 and 3 by Shri K. L. Gupta, 48 by Shri Dandeker, 94 and 95 by Shri Shiva Chandra Jha, 550, 551 and 552 by Shri Beni Shanker Sharma and 570 by Mr. Raghuvir Singh Shastri and 632 by Shri P. D. Himatsingka. There is no lunch hour today. We should remember that.

SHRI N. K. P. SALVE (Betul): What about 693 and 694 ?

SHRI BENI SHANKER SHARMA (Banka): As I was stating yesterday, many witnesses came and deposed before the Select Committee on the Taxation Laws Amendment Bill that much more was needed to be done to achieve its objectives. Here is an example. The Government itself is not satisfied. There are so many amendments in the Finance Bill which are complimentary and supplementary to the provisions in the Taxation Laws Amendment Bill.

This clause trying to define agricultural land in India and seeks define it through capital asset. But clause 2 (14) of the Income-tax Act does the same thing and that is sought to be linked up with this clause here. Capital gains on agricultural land are defined there and it is sought to be amended through this Finance Bill, instead of through the Taxation Laws Amendment